



2026:AHC:24128

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19343 of 2025

Neelam Chaudhary

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Siddharth Khare, Sr. Advocate
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ashok Khare, Sr. Advocate assisted by Shri Himanshu Singh, learned counsel for the petitioner and Sri Gaurav Singh, learned Standing Counsel, who appears for State-respondents.
2. Though the present writ petition has been filed questioning the order dated 09.12.2025 passed by Chief Engineer, (H.Q.-II) Lok Nirman Vibhag, Lucknow transferring the writ petitioner.
3. Sri Gaurav Singh, learned Standing Counsel has produced an order dated 03.02.2026 passed by Chief Engineer, (H.Q.-II) Lok Nirman Vibhag, Lucknow withdrawing the transfer order dated 09.12.2025.
4. Accordingly, the writ petition stands **dismissed** as infructuous.
5. The order dated 03.02.2026 filed today are taken on record as marked as appendix A.

February 4, 2026
Ashu

(Vikas Budhwar,J.)